the Report of Study Tour of the Study Group 1 of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to Maharashtra, Gon and Mysore in September, 1971

REPORT AND MINUTES OF THE COMMITTEE ON PUBLIC UNDER TAKINGS

SHRI KOTA PUNNAIAH (Andhra Pradesh): Sir, I beg to lay on the Table

- (a) A copy of the Third Report of the Committee on Public Undertakings (1971-72) on Bharat Electronics Limited.
- (b) A copy of the Minutes of the sittings of the Committee on Public Undertakings (1970.71) and (1971-72) relating to the Third Report of the Committee on Bharat Electronics Limited.

MESSAGES FROM THE LOK SABHA

- I. THE CODE OF CRIMINAL PROCEDURE BILL, 1970
- II THE EMERGENCY RISKS (GOODS) INSURANCE BILL, 1971
- III THE EMERGENCY RISKS (UNDER-TAKINGS) INSURANCE BILL, 1971

SECRETARY Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of Lok Sabha,

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"I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held on Wednesday, the 8th December, 1971, adopted the following motion in regard to the Code of Criminal Procedure Bill, 1970

That this House do concur in the recommendation of Rajya

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Sabha that Lok Sabha do appoint a member of Lok Sabha to the Joint Committee of the Houses on the Bill to consolidate and amend the law relating to criminal procedure, in the vacancy caused by the resignation of Shii Ghanshyambhai and do resolve that Shri Karan Singh Yadav be nominated to the said Joint Committee to fill the vacancy.

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'In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Emergency Risks (Goods) Insurance Bill, 1971, as passed by Lok Sabha at its sitting held on the 8th December, 1971."

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"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Emergency Risks (Undertakings) Insurance Bill 1971, as passed by Lok Sobha at its sitting held on the 8th December 1971."

Sir, I lav a copy of the Emergency Risks (Goods) Insurance Bill, 1971 and a copy of the Emergency Risks (Undertakings) Insurance Bill, 1971 on the Table

RE DISCUSSION ON THE EMERGENCY RISKS (GOODS) INSURANCE BILL, 1971 AND THE EMERGENCY RISKS (UNDERTAKINGS) INSURANCE BILL, 1971

SHRI BABUBHAI M CHINAI (Maharashtra) Mr. Chairman, Sir, I want to draw your attention to the Emergency Risks (Goods) Insurance Bill and the Emergency Risks (Undertakings) Bill, which have been passed by the Lok Sabha.